

3

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

---

**ORDERS OF THE BENCH**

---

**Date of Order: 10.05.2012**

OA No. 294/2012

Mr. R.P. Tiwari, counsel for applicant.

Heard learned counsel for the applicant.

O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

*K. S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)

Kumawat

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORIGINAL APPLICATION NO. 294/2012**

**CORAM**

**DATE OF ORDER:** 10.05.2012

**HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER**

Lokesh Kumar S/o Shri Revati Singh, aged about 30 years, R/o 1389/30, Teli Mohalla, Gujjar Dharti Nagar, Ajmer – 305 008.

...Applicant  
Mr. R.P. Tiwari, counsel for applicant.

**VERSUS**

1. Central Narcotics Bureau, 10 Malroad Murar, Gwalior through Commissioner (Adm.).
2. Dy. Narcotics Commissioner, Mahaveer Nagar (I), Jhalawar Road, Kota.

...Respondents

**ORDER (ORAL)**

The applicant has filed the present Original Application seeking for the following relief: -

"(i) To pass any order or direction whereby the order dated 9.8.2010 be quashed and set aside and the applicant be given compassionate appointment on the post of Sepoy or any other post with the respondents. All consequential benefits should also be given.

(ii) Any other appropriate order or direction which the Hon'ble Tribunal may consider just and proper in the facts and circumstances of the case, may also kindly be passed."

2. Learned counsel appearing for the applicant submits that, at this stage, the applicant will be satisfied, if he is given liberty to file representation regarding his grievance before the respondents; and the respondents may be directed to decide the same sympathetically.



3. Considering the submissions made on behalf of the applicant, the applicant is given liberty to file representation, if he so desires, regarding his grievance before the respondents, and as such the respondents are directed to consider and decide the representation of the applicant, if he so files, sympathetically, and the same may be considered expeditiously but in any case not beyond the period of three months from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.

*K.S. Rathore*  
(JUSTICE K.S. RATHORE)  
JUDICIAL MEMBER

/Kumawat/